

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 527 of 2020

IN THE MATTER OF:

M/s MCC Concrete

...Appellant

Vs.

M/s Northway Spaces Ltd.

...Respondent

Present:

For Appellant: Mr. Malak Manish Bhatt, Advocate.

For Respondent: Mr. Manu Aggarwal, Advocate.

ORDER

(Through Virtual Mode)

14.09.2020: At request of the Learned Counsel for the Appellant to file Rejoinder for the Reply/Response of the Respondent two weeks' time is granted from today. The Learned Counsel for the Appellant is directed to serve the copy of the Rejoinder to the Learned Counsel for the Respondent four days before the next date of hearing.

The Registry is directed to List the matter on **5th October, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/nn